

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 325/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE PARTIES: M/s. Vardaan Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Common Order

TCSP 325/230-232/NCLT/MB/MAH/2017

TCSP 326/230-232/NCLT/MB/MAH/2017

On having the Petitioner Counsel reported that appointment of Auditor with a remuneration of ₹25,000 has not been incorporated in the previous Order dated 15.2.2017, it is clarified that on 15.2.2017, the Auditor M/s. H.K. Dadhia & Co. has been appointed for carrying out the audit so as to enable the OL to file his report on the next date of hearing.

List this matter for hearing on 26.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)